

ITEM NO.21

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
10071/2015

(Arising out of impugned final judgment and order dated 28/08/2014
in CRLA No. 1846/1986 passed by the High Court Of Judicature at
Allahabad)

VIJAI PRAKASH

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for c/delay in filing SLP)

Date : 08/07/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s)

Ranjit Kumar Sharma,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay is condoned.

Issue notice.

Liberty to serve the Standing Counsel for the State of U.P. is
granted.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER